

Central Administrative Tribunal
Principal Bench, New Delhi.

OA-1085/92

New Delhi this the 26th Day of October, 1994.

Hon'ble Mr. B.N. Dhoundiyal, Member(A)

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Shri Adarsh Kumar,
S/o Shri Banarsi Dass,
R/o 111, Shivpuri,
New Mandi Muzaffarnagar
Ex Transportation Instructor
Northern Railway,
Zonal Training School,
Chandausi. Applicant

(through Sh. Malik B.D. Thareja, advocate)

versus

Union of India,
through General Manager,
Northern Railway,
Baroda House,
New Delhi. Respondent

(through Sh. H.K. Gangwani, advocate)

ORDER(ORAL)

delivered by Hon'ble Mr. B.N. Dhoundiyal, Member(A)

The brief facts of the case are that the applicant retired as Instructor in the Northern Railway, Zonal Training School, Chaudausi on 31.7.1986. Due to restructuring of posts he had become due for promotion as Chief Controller in Delhi Division with effect from 1.1.1984 in the grade Rs.840-1040. His complaint was that though he was paid the difference in gratuity as well as in the pension, arrears of pay for the period from 1.1.1984 to 31.7.1986 were not given to him.

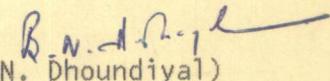
Heard the learned counsel for the parties and perused the records. The applicant has already been given a sum of Rs.4976.80 on 20.1.1993 as the difference of old pay and revised pay for the period from 1.1.1984 to 31.7.1986. The learned counsel for the applicant has pressed for payment of interest on this amount.

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It is an admitted fact that due to various reasons the respondents have delayed the payment of this amount to the applicant. In the interest of justice, the respondents are directed to pay a sum of Rs.300/- to the applicant as costs.

The O.A. is disposed of with the above observations.

No costs.


(B.N. Dhoundiyal)

Member (A)

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